

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA NO. 138 OF 2016 IN
APPEAL NO. 53 OF 2016

Dated: 1st April, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

TANGEDCO & Ors.

...Appellant(s)

Versus

M/s Century Flour Mills Ltd. & Anr.

...Respondent(s)

Counsel for the Appellant(s)

: Mr. G. Umapathy
Mr. S. Vallinayagam

Counsel for the Respondent(s)

: Mr. Anand K. Ganesan for R-1

ORDER

IA NO. 138 OF 2016
(Appl. for stay)

Learned counsel for Respondent No.1 states that he will be filing reply to this I.A. on or before 05.04.2016 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed after serving copy on the other side.

List this I.A. for hearing on **07.04.2016**. Needless to say that learned counsel for the appellant is at liberty to bring this order to the notice of the Madras High Court.

(I. J. Kapoor)
Technical Member
ts/dk

(Justice Ranjana P. Desai)
Chairperson